

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).17297/2025

[Arising out of impugned final judgment and order dated 09-05-2025 in CRLA No.12/2003 passed by the High Court of Judicature at Allahabad]

SANJAY SINGH

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(IA No. 259870/2025 - EXEMPTION FROM FILING O.T., IA No.265407/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 30-01-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :Mr. Anurag Kishore, AOR
Ms. Ritika Shrivastava, Adv.
Mr. Lakhan Kumar Mishra, Adv.
Ms. Somna Dhowan, Adv.

For Respondent(s) :Mr. Ankit Goel, AOR
Mr. Mayank Tiwari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Record be requisitioned from the Trial Court.
3. Let soft copies of the Trial Court Record be also provided to the learned Advocates-on-Record for the parties.
4. List in the week commencing from 20.07.2026.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)